

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

119/2(41)/ND/2018

IN THE MATTER OF:

M/s Tumlare Software service Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 2(41)

Order delivered on 11.04.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Sanjay Grover, Mr. Devesh Kumar Vasisht, PCS

For the Respondent :

ORDER

Learned authorized representative for the petitioner is present. It is represented by the authorized representative that an advance copy of the petition along with the annexures has been duly served upon Registrar of the companies NCT ^{of} Delhi and Haryana ^d on 06.04.2018. However, no appearance for the RoC. An opportunity is given to the office of Roc to file observation, in relation to the petition filed under Section 2 (41) of Companies ^e Act, 2013 within a period of two weeks from today. Post the matter on 25.04.2018



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
11.04.2018



(R. VARADHARAJAN)
MEMBER (JUDICIAL)